

(ग) कुशीनगर में इस समय और  
सुदाई करना जरूरी नहीं समझा गया है।

राजस्थान भारत सेवक समाज को अनुदान

१७३२. { श्री ५० ला० बाहूपाल :  
श्री गणपति राम :

क्या वित्त मंत्री यह बताने की कृपा  
करेंगे कि :

(क) गत १९६०-६१ और १९६१-६२  
में राजस्थान भारत सेवक समाज को कितना  
आर्थिक अनुदान दिया गया;

(ख) यह अनुदान किन-किन मदों में  
खर्च किया गया; और

(ग) राजस्थान के प्रत्येक जिले में  
खर्च की गई धन राशि का विवरण क्या है ?

वित्त मंत्री (श्री मोरारजी देसाई) :

(क) से (ग). सूचना इकट्ठी की जा रही  
है और वह यथासमय सभा को दे दी जायेगी।

#### Coal Washeries

1733. { Shri S. C. Samanta:  
Shri Subodh Hansda:  
Shri B. K. Das:  
Shri M. L. Dwivedi:  
Shri P. K. Deo:

Will the Minister of Mines and Fuel  
be pleased to state:

(a) whether it is a fact that  
National Coal Development Corpora-  
tion propose to set up two coal  
washeries for coking coal at Ramgarh  
and Sudamdih with foreign technical  
assistance;

(b) if so, whether the machineries  
required for the two washeries will  
be manufactured indigenously; and

(c) what percentage of indigenous  
machineries have been purchased or  
obtained so far?

The Minister of Mines and Fuel  
(Shri K. D. Malaviya): (a) Yes.

(b) and (c). Government's policy  
is to make maximum utilisation of the  
indigenously available plant and  
equipment in setting up of washeries  
which have not already been tied up  
with any foreign credit. The washer-  
ies at Ramgarh and Sudamdih are  
in the planning stages and only after  
the project reports are finalised and  
approved, it will be possible to exam-  
ine the extent to which the indigen-  
ously available plant and equipment  
can be made use of in setting up these  
washeries.

12 hrs.

#### PAPERS LAID ON THE TABLE

##### COAL MINES (CONSERVATION AND SAFETY) AMENDMENT RULES

The Minister of Mines and Fuel  
(Shri K. D. Malaviya): I beg to lay  
on the Table a copy of the Coal Mines  
(Conservation and Safety) Fifth  
Amendment Rules, 1962 published in  
Notification No. G.S.R. 1087 dated the  
18th August, 1962, under sub-section  
(4) of section 17 of the Coal Mines  
(Conservation and Safety) Act, 1952.  
[Placed in Library. See No. LT-379/  
62].

##### NOTIFICATION UNDER SEA CUSTOMS AND CENTRAL EXCISES AND SALT ACT

The Deputy Minister of Finance  
(Shri B. R. Bhagat): I beg to lay on  
the Table a copy each of the following  
Notifications:

(i) G.S.R. No. 1063, dated the 11th  
August, 1962 under sub-  
section (4) of section 43B of  
the Sea Customs Act, 1878

(ii) The Central Excise (15th  
Amendment) Rules, 1962 pub-  
lished in Notification No  
G.S.R. 1067, dated the 11th  
August, 1962, under section 38  
of the Central Excises and Salt  
Act, 1944.